

OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in Original
Application no.916/2018 (earlier OA No.101 of 2014) OA No.606 of 2018

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To

The Registrar General,
National Green Tribunal,
Faridkot House, Copernicus Marg,
Near India Gate,
New Delhi-110001

No CMC/2020/Spl.13

Dated: 29.4.2020

Subject: Report of the Monitoring Committee (constituted by Hon'ble National Green Tribunal in OA No. 916 of 2018 in the matter of Sobha Singh & Ors vs State of Punjab & Ors) in OA No. 596 Of 2019 in the matter of Vikram Ahuja vs State of Punjab & Ors.

It is submitted that the Hon'ble National Green Tribunal during the hearing held on 17.12.2019 considered the report dated 21.10.2019 of the Joint Committee comprising of District Magistrate, Fazilka, Punjab Pollution Control Board, Director Local Bodies, Punjab and Punjab Water Supply Sewerage Board with regard to installation of STP's and ETP's in District Fazilka and adjoining villages. The Hon'ble Tribunal has also considered the decisions taken in the meeting held on 10/8/2019 under the Chairmanship of District Magistrate Fazilka, where in the following decisions were taken:

- a) All the 26 nos. ULBs, villages and drains falling in five districts of Fazilka, Ferozepur, Faridkot, Moga and Sri Muktsar Sahib have been covered in the Sutlej Action Plan and time line have been given for completion of each work.*
- b) PPCB Faridkot will provide copy of Clean River Sutlej action Plan to every Department at District Level along with the proceedings of the meeting.*
- c) Scope of work be as per Sutlej Action Plan at district level and all the Departments will carry out the completion works as per the time lines for their district and submit action taken report in this regard after consulting their respective Head Office Government Level and getting the funds approved to execute the works, which will ultimately lead to redressal of the issues raised by the petitioner in the matter of O.A. No.596 of 2019."*

Further, the Hon'ble Tribunal while considering the report of the Joint Committee observed that part of pollution is on account of old Fazilka drain flowing from Pakistan and water quality was found to be Class-E. Therefore, the Hon'ble Tribunal directed that

further remedial measures be taken and progress report be submitted to the Hon'ble Tribunal.

The Hon'ble National Green Tribunal also directed the Monitoring Committee (constituted by Hon'ble Tribunal in OA No. 916 of 2018 in the matter of Sobha Singh and others v/s State of Punjab and others) to look into the matter.

Accordingly, in compliance to order dated 17/12/2019, the report of the Monitoring Committee is submitted for consideration of the Hon'ble Tribunal.

The above side report is being sent through email at filing.ngt@gmail.com and ngt.filing@gmail.com

DA/As above

Sd/-
(Justice Jasbir Singh)
Former Judge,
Punjab & Haryana High Court
Chairman
Monitoring Committee

Endst. No. CEC/2020/Spl.14

Dated:29.04.2020

A copy of the above is forwarded to the Chief Secretary, Punjab for information and necessary action please. This is in compliance to order dated 17/12/2019 of the Hon'ble National Green Tribunal in O.A No. 596 of 2019 in the matter of Vikram Ahuja vs State of Punjab &Ors
DA/As above

Sd/-
(Justice Jasbir Singh)
Former Judge,
Punjab & Haryana High Court
Chairman
Monitoring Committee

Endst. No. CEC/2020/Spl.15

Dated:29.04.2020

A copy of the above is forwarded to the Member Secretary, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala for information and necessary action please. This is in compliance to order dated 17/12/2019 of the Hon'ble National Green Tribunal in O.A No. 596 of 2019 in the matter of Vikram Ahuja vs State of Punjab &Ors

DA/As above

Sd/-
(Justice Jasbir Singh)
Former Judge,
Punjab & Haryana High Court
Chairman
Monitoring Committee

Endst. No. CEC/2020/Spl.16

Dated:29.04.2020

A copy of the above is forwarded to the Deputy Commissioner, Fazilka for information and necessary action please. This is in compliance to order dated 17/12/2019 of the Hon'ble National Green Tribunal in O.A No. 596 of 2019 in the matter of Vikram Ahuja vs State of Punjab & Ors

DA/As above

Sd/-
(Justice Jasbir Singh)
Former Judge,
Punjab & Haryana High Court
Chairman
Monitoring Committee

Report of the Monitoring Committee

**(constituted by Hon'ble National Green Tribunal in OA
No. 916 of 2018 in the matter of Sobha Singh & Ors vs
State of Punjab & Ors)**

in OA No. 596 of 2019

in the matter of

Vikram Ahuja

VS

State of Punjab & Ors.

Submitted on :

29th April, 2020

Report of the Monitoring Committee (constituted by Hon'ble National Green Tribunal in OA No. 916 of 2018 in the matter of Sobha Singh & Ors vs State of Punjab & Ors) in OA No. 596 of 2019 in the matter of Vikram Ahuja vs State of Punjab & Ors.

1.0 Background

The Hon'ble National Green Tribunal has considered the report dated 21.10.2019 of the Joint Committee comprising of District Magistrate, Fazilka, Punjab Pollution Control Board, Director Local Bodies, Punjab and Punjab Water Supply Sewerage Board with regard to installation of STP's and ETP's in District Fazilka and adjoining villages. The Hon'ble Tribunal has also considered the decisions taken in the meeting held on 10/8/2019 under the Chairmanship of District Magistrate Fazilka, where in the following decisions were taken:

- a) *All the 26 nos. ULBs, villages and drains falling in five districts of Fazilka, Ferozepur, Faridkot, Moga and Sri Muktsar Sahib have been covered in the Sutlej Action Plan and time line have been given for completion of each work.*
- b) *PPCB Faridkot will provide copy of Clean River Sutlej action Plan to every Department at District Level along with the proceedings of the meeting.*
- c) *Scope of work be as per Sutlej Action Plan at district level and all the Departments will carry out the completion works as per the time lines for their district and submit action taken report in this regard after consulting their respective Head Office Government Level and getting the funds approved to execute the works, which will ultimately lead to redressal of the issues raised by the petitioner in the matter of O.A. No.596 of 2019."*

The Joint Committee further reported to the Hon'ble Tribunal that part of pollution is on account of old Fazilka drain flowing from Pakistan and water quality was found to be class-E. Therefore, the Hon'ble Tribunal directed that further remedial measures be taken and progress report be submitted to the Hon,ble Tribunal.

The Hon'ble National Green Tribunal also directed the Monitoring Committee (constituted by Hon'ble Tribunal in OA No. 916 of 2018 in the matter of Sobha Singh and others v/s State of Punjab and others) to look into the matter.

The Order dated 17/12/2019 of Hon'ble Tribunal in the matter is enclosed as per **Annexure-1.**

The next date of hearing before the Hon'ble Tribunal was fixed on 22.04.2020. However, the report of the Monitoring Committee could not be prepared due to lock down and curfew in the State of Punjab and Chandigarh due to Covid-19 pandemic.

2.0 Visit to Fazilka area and collection of drain water and ground water samples of the area on 6/1/2020 and 7/1/2020 by the Monitoring Committee

In compliance to the directions of the Hon'ble Tribunal dated 17.12.2019 in O.A No. 596 of 2019 in the matter of Vikram Ahuja v/s State of Punjab and others, The Monitoring Committee visited the drainage system carrying seepage/ sludge and treated/untreated sewage of the towns falling in the jurisdiction of District Fazilka, Ferozpur, Faridkot, Moga and Shri Muktsar Sahib and further culminating at Fazilka area on 06.01.2020. During the visit, the Executive Engineer, Department of Water Resources (Drainage) apprised the Committee about drainage network of the area as under:

- Drainage network of Jalalabad area (Jalalabad main drain, Jalalabad Mauzam drain and Sutlej Creek)
- Drainage network of Fazilka area having Fazilka drain, Mauzam DCB (for defence purposes), Sabuana drain, Sabuana distributory (for defence purposes) and old Fazilka drain
- Merging point of Sabuana drain, Ditch channel and Abulkhurana outfall drain

During visit to the area, the Monitoring Committee visited the following drains:

1. Old Fazilka drain
2. Sabuana drain
3. Ditch Channel
4. Accumulated mixed water in the form of pond.

The residents of nearby villages and Sh. Vikram Ahuja informed that seepage and wastewater of all the drains of Fazilka area are collected in this big pond where the mixed water is accumulated and has become the source of contamination of groundwater and less yield of crops in the area.

In order to assess the quality of mixed water accumulated in the form of pond, the Monitoring Committee collected the water samples on 6.1.2020 from the following drains.

1. Old Fazilka drain near Village Jhanger
2. Pond (Stagnated Water) near Beriwal

Further, in order to assess the water quality of groundwater of affected villages as mentioned in OA no. 596/2019 in order dated 17.12.2019 in the matter of Vikram Ahuja V/s State of Punjab and others, the Monitoring Committee collected the groundwater samples on 7.1.2020 from the following points.

1. From the hand pump having depth 35 feet installed in the house of Sh. Satpal s/o Sh. Hira Ram, Village Gharumi.
2. From the hand pump having depth 32 feet installed outside house of Sh. Nanak Chand s/o Sh. Chamba Ram, Village Gharumi.

3. From the hand pump having depth 30 feet installed in the house of Sh. Lachhman Dass s/o Sh. Bala Ram, Village Beriwal.
4. From the hand pump having depth 35 feet installed in the house of Sh. Darshan s/o Sh. Diwan, Village Qadar Baksh.
5. From the hand pump having depth 40 feet installed near Govt. Primary School, Village Mumbeke.
6. From the hand pump having depth 40 feet installed in the house of Sh. Kala Singh s/o Sh. Jalla Singh, Village Asafwala.

These drain water and ground water samples were sent to PPCB, Lab, Patiala for analysis of various parameters. These analysis results, as received from PPCB laboratory, are annexed as per **Annexures: 2 and 3**. These analysis results are also mentioned as per **Table 1 and Table 2** given below.

Table:1 Analysis results of drain and pond water samples

Sr.no.	Parameters	From old Fazilka Drain area village Jhangir, District Fazilka	From pond near Village Beriwal, District Fazilka
1)	pH	8.5	8.4
2)	TDS, mg/l	1608	1600
3)	Electrical Conductance, μ s/cm	2472	2461
4)	COD, mg/l	165	268
5)	BOD, mg/l	45	55
6)	TSS, mg/l	19	26
7)	Total Hardness, mg/l	320	272
8)	Calcium, mg/l	57	48
9)	Magnesium, mg/l	42	37
10)	T.coli, MPN/100 ml	8400	9400
11)	F.coli MPN/100 ml	1700	2100

2.1 Discussions on the Analysis results

The Monitoring Committee during its visit to Fazilka area on 06.01.2020, collected the drain water samples from the drains as mentioned in Table 1. The analysis results, as mentioned in Table 1, indicate that the values of BOD, COD, TSS, TDS and Faecal Coliform in the water flowing in old Fazilka drain were found to be 45 mg/l, 165 mg/l, 19 mg/l, 1608 mg/l and 1700 MPN/100 ml, respectively. Similarly, in the surface water sample collected from the pond near village Beriwal, the values of parameters BOD, COD, TSS, TDS and Faecal Coliform were observed to be 55mg/l, 268 mg/l, 26 mg/l, 1600mg/l and 2100 MPN/100ml, respectively. The reasons for high values of BOD and Faecal Coliform in the drain and pond water may be due to the discharge of untreated sewage of the towns/ inhabitation areas located in the catchment area of these drains. The values of the parameters (BOD, COD and Faecal Coliform) in the drain and pond water may be reduced only after treatment of sewage of the towns and utilization of treated sewage of these towns

for irrigation and not to allow discharge of any treated/ untreated sewage of the towns into drains and the pond.

Table:2 Analysis results of ground water samples

S.no.	Parameters	From Handpump installed in house of Sh. Satpal S/o Sh. Hira Ram, vill Gharumi	From Handpump installed in house of Sh. Nanak Chand S/o Sh. Chamba Ram, vill Gharumi	From Handpump installed in house of Sh. Lachman Dass S/o Sh. Bala Ram, vill Beriwalla	From Handpump installed in house of Sh. Darshan S/o Sh. Dewan, vill Bakash	From Handpump installed near Govt. Primary School, Vill Mumeke	From Handpump installed in house of Sh. Kala Singh S/o Sh. Jala Singh, vill Asafuralla
1.	pH	7.2	7.3	7.7	7.6	8.0	7.2
2.	Electrical Conductance, $\mu\text{s}/\text{cm}$	3890	4150	2099	3330	3660	2620
3.	TSS, mg/l	22	5	BDL	BDL	8	6
4.	TDS, mg/l	2837	3041	1553	2430	2654	1932
5.	COD, mg/l	10	12		6	8	BDL
6.	BOD, mg/l	BDL	BDL	BDL	BDL	BDL	BDL
7.	Total Alkalinity as CaCo, mg/l	80	50	70	100	120	80
8.	Total Hardness as CaCo, mg/l	602	699	274	657	186	462
9.	Calcium, mg/l	129	145	44	115	32	98
10.	Magnesium, mg/l	68	82	40	90	26	53
11.	Sodium, mg/l	595	790	400	110	475	276
12.	Potassium, mg/l	5	11	48	0.55	0.45	28
13.	Chloride, mg/l	660	820	160	440	490	280
14.	T.coli, MPN/100 ml	46	17	26	11	BDL	BDL
15.	F.coli MPN/100 ml	BDL	BDL	BDL	BDL	BDL	BDL

2.2 Discussions on the Analysis results

The Monitoring Committee during its visit to Fazilka area on 07.01.2020 collected the ground water samples from 6 hand pumps installed in the houses of the villagers. The analysis results indicate that the parameters BOD and Faecal Coliform, which are non desirable parameters in the drinking water, have not been detected in any of the 06 ground water samples. The high values of TSS and COD varying between 5-22 mg/l and 6-12 mg/l, respectively, have been found in 04 hand pump samples. The values of TDS in all the hand pump samples have been found varying between 1553-3041 mg/l, which may be due to geogenic reasons in the area.

3.0 Meeting of the Monitoring Committee with Distt. level Officers of District Fazilka and other adjoining Districts on 7/1/2020 at Fazilka

The Monitoring Committee held its meeting with District level Officers & District Level Special Task Force of Districts Fazilka, Ferozepur, Faridkot, Moga and Sri Muktsar Sahib on 07.01.2020 in the committee room of Deputy Commissioner complex, Fazilka. The Chairman of the Monitoring Committee apprised the District Level officers about the important directions given by the Hon'ble NGT in its order dated 6.12.2019 (uploaded on 12.12.2019) in OA no. 916 of 2018 in the matter of Sobha Singh and others V/s State of Punjab and others and emphasized that the directions of the Tribunal in OA no. 673 of 2018 vide order dated 6.12.2019 is also applicable in river Sutlej particularly w.r.t adherence to the timelines to ensure at least in-situ remediation as an interim arrangement till 31.3.2020, failing which compensation will be payable from 1.4.2020 by the State which may be recovered from the concerned erring polluters/officers and ensuring full compliance of the action plans by 31.3.2021, failing which compensation will be payable in terms of said order.

Further, the Chairman of the Monitoring Committee also informed that the Hon'ble tribunal in Para No. 15 of its order dated 6.12.2019 has issued the following directions.

- (i) 100% treatment of sewage may be ensured as directed by this Tribunal vide order dated 28.08.2019 in O.A. No. 593/2017 by 31.03.2020 atleast to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of the States/UTs will be liable to pay compensation as already directed vide order dated 22.08.2019 in the case of river Ganga i.e. Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP.*
- (ii) Timeline for completing all steps of action plans including completion of setting up STPs and their commissioning till 31.03.2021 in terms of order dated 08.04.2019 in the present case will remain as already directed. In default, compensation will be liable to be paid at the scale laid down in the order of this Tribunal dated 22.08.2019 in the case of river Ganga i.e. Rs. 10 lakhs per month per STP.*

Therefore, the Chairman of the Monitoring Committee directed that all the concerned officers should complete the works relating to control of pollution in river sutlej and Beas within the time schedule as mentioned in order dated 6.12.2019 in OA no. 673 of 2018 and OA no. 916 of 2018.

Thereafter, the Officers of Punjab Pollution Control Board, Punjab Water Supply and Sewerage Board, Department of Water Supply and Sanitation, Department of Water Resources (Drainage), Department of Soil and Water Conservation and Department of Agriculture submitted the status report w.r.t steps taken/to be taken to tackle the

pollution problem of Fazilka area. After detailed deliberation on the various issues, the following directions were given/ recommendations were made by the Monitoring Committee.

1. PPCB shall ensure that no industry is discharging its treated/ untreated industrial effluent into drain / nallah / river.
2. PPCB shall engage an expert to assess the water quality data of ground water and drains for its co relation with each others. The Sub Committee constituted by the Deputy commissioner Fazilka shall submit its conclusive report within 2 months.
3. PPCB shall monitor the performance of existing STPs on monthly basis and action against the defaulting STPs may be taken under provisions of Water Act, 1974.
4. Department of Water Supply and Sewage Board shall install and commission STPs for the towns as under:
 - STPs for 3 towns namely Ferozpur, Jaito and Gidderbaha shall be installed by 31.3.2020.
 - 2 STPs for Kotkapura shall be installed by 31.7.2020
 - 2 STPs for Guruharsahai shall be installed by 31.8.2020.
 - 1 STP for Faridkot, where land acquisition process has been completed, shall be commissioned by 31.12.2020.
 - 5 STPs for 5 towns (Arniwal, Mallaanwala, Mudki, Mamdot and Nihal Singh Wala) for which funds are yet to be released shall be installed by 31.12.2020
 - 5 STPs for 4 towns (Badhni Kalan, Kot Ise Khan, Fatehgarh Panchtoor and Bariwala) for which funds are yet to be tied up, shall be completed by 31.12.2020
 -
5. For the release of funds for the installation of STP's, where the funds have not been tied up so far, the concerned Deputy Commissioner's shall take up the matter with State Govt.
6. The Municipal Council, Fazilka will construct a storage tank after WSP within 2 months from where treated wastewater will be lifted for supplying to farmers so that the settled sludge is not carried away with the treated effluent. PPCB will collect the effluent samples after 2 months in the presence of farmers and Municipal Council, Fazilka to check the adequacy of STP's.

7. As per the direction of the Hon'ble NGT, in-situ bio-remediation technology be adopted immediately where no sewerage system has been laid so far to have its connectivity with STP.
8. In order to reduce the inflow of the effluent in the pond, the regulator installed at Sabuana drain may be closed to divert the effluent towards the creek leading to river Sutlej.
9. The Deputy Commissioner, Fazilka may issue necessary directions to the Department Water Resources to maintain regular flow in Fazilka distributary and Kerian minor to ensure availability of water for irrigation for whole of the year till the completion and commissioning of STP's of all the towns of the Districts.
10. The Chief Agriculture Officer, Fazilka shall collect the data with regard to yield of crops in the affected area over the years and details of the villages from where the data was collected and submit the same to the Deputy Commissioner, Fazilka as well as to the Monitoring Committee.
11. Deputy Commissioner, Fazilka in coordination with concerned Municipal Councils and Punjab Water Supply Sewerage Board shall sort out the issues with regard to STPs of Shri Muktsar Sahib and Jalalabad towns.
12. The Principal Secretary, Department of Water Resources, Punjab, may take up the matter with the Ministry of Water Resources, Government of India, New Delhi to take up the matter with the concerned Ministry of Government of Pakistan through Ministry of External Affairs, Govt. of India to open the Fazilka drain, which is presently has been closed at the borderline of the countries, to make free flow in the river Sutlej so as to avoid stagnation and seepage in the Fazilka area. A provision in this regard was inserted in para (4) of Article-IV of "Indus Water Treaty, 1960 which reads as under:

Para (4) of article IV of "the Indus Water Treaty, 1960 reads as under:

"Pakistan shall maintain in good order its portions of the drainages mentioned below with capacities not less than the capacities as on the effective Date:

- i. Hudiara Drain
- ii. Kasur Nala
- iii. Salimshah Drain
- iv. Fazilka Drain."

The minutes of the meeting of the Monitoring Committee with Distt. level Officers of District Fazilka and other adjoining Districts on 7/1/2020 at Fazilka are annexed as per **Annexure-4**

3.1 Compliance report w.r.t. direction given/recommendations made by the Monitoring Committee during its visit to Fazilka area on 6.1.2020 and meeting held with the District Level officers of District Fazilka and other concerned districts on 7.1.2020 in connection with OA No. 596 of 2019 in the matter of Vikram Ahuja Vs. State of Punjab and Ors.

S.No.	Directions given/Recommendations made by the Monitoring Committee	Action taken Report
1.	PPCB shall ensured that no industry is discharging its treated/untreated effluent into drain/nallah/river	It has been reported by PPCB that it is keeping strict vigil on the industries discharging any treated/untreated industrial effluent into any drain/nallah/river and strict action is being taken by the Board against the industries on discharging any treated/untreated industrial effluent in any drain/nallah/river which ultimately leads to river Sutlej. One industry namely M/s Kathpal Daries (unit 2), village Kokri Phoola singh, Tehsil and District Moga was visited on 30.1.2020 and it was found discharging its untreated effluent into nearby drain and accordingly action for closure under the provisions of Water Act, 1074 is under consideration of the Board.
2.	PPCB shall engage an expert to assess the water quality data of groundwater and drains for its co-relation with each other. The sub-committee constituted by the Deputy Commissioner, Fazilka shall submit its conclusive report within 2 months.	PPCB has engaged the services of Dr. D.D. Basu, Former Additional Director and Dr. J.S. Kamyotra, Former Member Secretary, both of Central Pollution Control Board, New Delhi as Experts to assess the water quality data of ground water and drains for their co-relation with each other. The Experts visited the area of Fazilka on 08.03.2020 and have also gone through the earlier water quality data. However, due to the commencement of restrictions imposed by the Govt. in mid of March 2020 due to Covid-19/Coronavirus crisis, the experts are not able to submit the assessment report till date. The experts have assured to submit the report to the Board after the end of ongoing lockdown/curfew restrictions imposed by the Govt. due to Covid-19/Coronavirus crisis. Accordingly, conclusive report would be submitted by the sub-committee constituted by the Deputy Commissioner, Fazilka.

3.	<p>PPCB shall monitor the performance of existing STPs on monthly basis and action against the defaulting STPs may be taken under provisions of Water Act, 1974.</p>	<p>PPCB is monitoring the performance of existing Sewage Treatment Plants in the State on monthly basis in the first week of every month. As per the analysis results of the effluent sample collected from the outlet of STPs installed in the districts of Fazilka, Ferozepur, Faridkot, Moga and Sri Muktsar Sahib in the months of February and March 2020, STPs installed in towns of Abohar, Zira, Talwandi Bhai, Makhu, Moga and Dharamkot are complying with prescribed standards. However, STPs installed at Fazilka & Jalalabad (w) of District Fazilka and Muktsar & Malout of District Sri Muktsar Sahib have failed to comply with prescribed standards. Legal action by the Board against Municipal Councils of Fazilka and Sri Muktsar Sahib are already under adjudication in the courts of Chief Judicial Magistrate, Fazilka and Additional Chief Judicial Magistrate, Sri Muktsar Sahib respectively. Environmental compensation of Rs. 10.70 Lacs has been imposed on Municipal Council, Jalalabad (w) for non-compliance and the Board has decided to impose Environmental Compensation upon Municipal Council, Malout for the period 01.10.2019 to 25.02.2020 for non-achievement of prescribed standards.</p>
4.	<p>Department of Water Supply and Sewage Board shall Install and commission STPs for the towns as under:</p> <ul style="list-style-type: none"> • STPs for 3 towns namely Ferozepur, Jaito and Gidderbaha shall be installed by 31.3.2020. • STPs for Kotkapura shall be Installed by 31.7.2020 • 2 STPs for Guruharsahai shall be installed by 31.8.2020. • 1 STP for Faridkot, where land acquisition process has been completed, shall be commissioned by 31.12.2020. 	<ul style="list-style-type: none"> • STPs for 3 towns namely Ferozepur, Jaito and Gidder Baha have been completed and are stabilization • STPs for Kotkapura shall be Installed by 31.7.2020 • 2 STPs for Guruharsahai shall be installed by 31.8.2020. • 1 STP for Faridkot, where land acquisition process has been completed, shall be commissioned by 31.12.2020. <ul style="list-style-type: none"> • 5 STPs for 5 towns (Arniwala, Mallaanwala, Mudki, Mamdot and Nihal Singh Wala) shall be installed by 31.12.2020. • 5 STPs for 4 towns (Badhni Kalan, Kot Ise Khan, Fatehgarh Panchtoor and Bariwala) for which funds are being tied up, shall be completed by 31.12.2020.

	<ul style="list-style-type: none"> • 5 STPs for 5 towns (Arniwala, Mallaanwala, Mudki, Mamdot and Nihal Singh Wala) for which funds are yet to be released shall be installed by 31.12.2020. • 5 STPs for 4 towns (Badhni Kalan, Kot Ise Khan, Fatehgarh Panchtoor and Bariwala) for which funds are yet to be tied up, shall be completed by 31.12.2020 	<p>Note: With regard to time schedule for installation of STPs for the towns as mentioned above, it is clarified that these timelines were fixed at the time of meeting held on 7/1/2020 but keeping in view the extra ordinary circumstances during this Covid 19 pandemic, PWSSB or concerned Municipal Councils are free to make request to Hon'ble NGT for extension of time limits for completion and commissioning of the above said STPs.</p>
5.	For the release of funds for the installation of STPs, where the funds have not been tied up so far, the concerned Deputy Commissioner shall take up the matter with State Govt.	The matter regarding release of funds for the installation of STPs where funds have not been tied up so far is under the consideration of Deputy Commissioner Moga for the towns Badhni Kalan, Kot Ise Khan and Faterhgarh Panjtoor and Deputy Commissioner Sri Muktsar Sahib for the town namely Beriwala.
6.	The Municipal Council, Fazilka will construct a storage tank after WSP within 2 months from where treated wastewater will be lifted for supplying to farmers so that the settled sludge is not carried away with the treated effluent. PPCB will collect the effluent samples after 2 months in the presence of farmers and Municipal Council, Fazilka to check the adequacy of STPs.	Municipal Council, Fazilka has constructed RCC storage tank of diameter 4 metres with depth 3.65 meters after the last pond of STP (WSPs) for lifting of treated wastewater for supplying to farmers. Since, the construction of channel for conveying treated effluent from last pond to this storage tank was under construction, therefore, PPCB has claimed that effluent sample could not be collected from this storage tank and the same would be collected in the presence of farmers and Municipal Council, Fazilka in the first week of May 2020 or at the end of curfew/lockdown imposed by the Govt. and report will be submitted accordingly.
7.	As per the direction of the Hon'ble NGT, in-situ bio-remediation technology be adopted immediately where no sewerage system has been laid so far to have its connectivity with STP.	In compliance to the direction of Hon'ble NGT Monitoring Committee, PPCB has written letter to the ULBs of Arniwala, Mallaanwala, Mudki, Mamdot, Nihal Singh Wala, Badhni Kalan, Kot Ise Khan, Fatehgarh Panchtoor and Bariwala to adopt in-situ bio-remediation technology for treatment of domestic effluent till laying of sewerage system and STPs in these towns. However, reply from the ULBs is awaited.

8.	<p>In order to reduce the inflow of the effluent in the pond, the Department of water resources shall examine the issue with regard to closing of regulator installed at Sabuana drain so as to divert the effluent towards the creek leading to river Sutlej.</p>	<p>After the compliance submitted by the Executive Engineer, Department of Water Resources (Drainage), Fazilka for closure of regulator at Sabuana drain, officers of PPCB visited the site on 17.01.2020 and observed that the Department of Water Resources (Drainage) has closed the regulator at Sabuana drain at 30°19'34.6"N 73°59'23.7"E with gunny bags as a temporary measure to divert the effluent into ditch channel leading to Sutlej creek. During visit, it was observed that no effluent was flowing downstream of temporary regulator and all the effluent receiving there was flowing into the Ditch channel. Thereafter, the Executive Engineer, Department of Water Resources (Drainage), Fazilka vide his letter no. 680 dated 18.03.2020 and email dated 18.03.2020 has requested PPCB to open this regulator by taking approval from NGT Monitoring Committee in view of demand of water from villagers downstream of this regulator and illegal sand mining in this drain by some villagers (copy of letter is enclosed as per Annexure-5).</p> <p>Now, the site of regulator was visited by officer of PPCB on 17.04.2020 and it was observed that the regulator was opened by the Department of Water Resources (Drainage) and effluent was flowing into Sabuana drain leading to pond near the border.</p>
9.	<p>The Department of Water Resources in consultation with Deputy Commissioner, Fazilka shall maintain regular flow in Fazilka distributary and Kerian minor to ensure availability of water for Irrigation for whole of the year till the completion and commissioning of STPs of all the towns of the Districts.</p>	<p>The issue was discussed by Department of Water Resources (Canal), Fazilka in the meeting of sub-committee constituted by Deputy Commissioner, Fazilka held on 18.03.2020 and the matter is under consideration of Deputy Commissioner, Fazilka.</p>
10.	<p>The Chief Agriculture Officer, Fazilka shall collect the data with regard to yield of crops in the affected area over the years and details of the villages from where the data was collected and submit the same</p>	<p>Chief Agriculture Officer, Fazilka vide his letter no. 1418 dated 16.03.2020 (Copy of letter is annexed as Annexure-6) and e-mail dated 16.03.2020 has submitted crop yield data for the district of the villages near to the pond for the paddy and wheat crops for the last three years.</p>

	to the Deputy Commissioner, Fazilka as well as to the Monitoring Committee.	
11.	Deputy Commissioner, Fazilka in coordination with concerned Municipal Councils and Punjab Water Supply Sewerage Board shall sort out the issues with regard to STPs of Shri Muktsar Sahib and Jalalabad towns.	During meeting dated 18.03.2020 of the Sub-Committee constituted by Deputy Commissioner, Fazilka, it was decided that matter regarding Operation & Maintenance (O&M) of STP Jalalabad would be taken up with the State Govt. for handing over O&M work from Municipal Council, Jalalabad (w) to Punjab Water Supply & Sewerage Board for achieving prescribed standards for discharge of treated effluent of STP.
12.	The Principal Secretary, Department of Water Resources, Punjab, may take up the matter with the Ministry of Water Resources, Government of India, New Delhi to take up the matter with the concerned Ministry of Government of Pakistan through Ministry of External Affairs, Govt. of India to open the Fazilka drain, which is presently has been closed at the borderline of the countries, to make free flow in the river Sutlej so as to avoid stagnation and seepage in the Fazilka area. A provision in this regard was inserted in para (4) of Article-IV of "Indus Water Treaty, 1960 which reads as under: Para (4) of article IV of "the Indus Water Treaty, 1960 reads as under: "Pakistan shall maintain in good order its portions of the drainages mentioned below with capacities not less than the capacities as on the effective Date:	No response has been received from the Principal Secretary, Department of Water Resources, Punjab. Therefore, the Monitoring Committee recommends that Chief Secretary, Punjab shall take up matter with the Ministry of Water Resources, Government of India, New Delhi to further take up the matter with the concerned Ministry of Government of Pakistan through Ministry of External Affairs, Govt. of India to open the Fazilka drain, which is presently has been closed at the borderline of the countries, to make free flow in the river Sutlej so as to avoid stagnation and seepage in the Fazilka area.

	i. Hudiara Drain ii. Kasur Nala iii. Salimshah Drain iv. Fazilka Drain."	
	Reply from the Department of Water Resources is awaited.	

Further, in compliance to the decisions taken in the meeting of the Deputy Commissioner Fazilka held on 24/12/2019, Civil Surgeon, Fazilka, vide letter No.215 dated 14/2/2020 **(Annexure-7)** has submitted the health survey report of 10 villages. The health survey report indicates total houses surveyed were 2802 having 6933 males, 6809 females, maled child under 0-5 years: 598, female child under 0-5 years: 530 and total patients in 10 villages were found as 292. The survey report further indicated that total 35 patients of scabies were found which were due to cold weather and unhygienic conditions and it had no link with contaminated ground water. 19 patients were found with cancer and main causes of the cancer were mentioned as use of tobacco, smoking, diet lacking and genetic factors. The other reasons for cancer were mentioned as hypertension, radiation exposure and life style related factors.

Also, Deputy Director, Animal Husbandry, Fazilka has submitted his report through letter no. 669 dated 19.03.2020 **(Annexure-8)**, wherein, it has been mentioned that no animal in 10 villages was found suffering from any skin disease and parasitic infestation.

Further, Department of Water Supply and Sanitation has submitted the analysis results of ground water samples (Tube well water samples) of 23 tube wells, collected in the year 2018 and 2019 **(Annexure-9)**. These analysis results indicate that the values of the parameters namely TDS, Total Alkalinity, total hardness, calcium, chloride, fluoride and sulphate are within the permissible limits of 2000mg/l, 600mg/l, 600mg/l, 200mg/l, 1000mg/l, 1.5mg/l and 400mg/l, respectively, as per BIS 10500:2012. However, one sample of tube well of village Alamshah (S.No 23) was found containing fluoride as 2.5 mg/l against the permissible limits of 1.5mg/l. Also, 03 tube well samples (S.No 4, 5 and 9) were found containing sulphate as 502mg/l, 477mg/l and 502mg/l, which are higher than the permissible limits of 400mg/l. Therefore, the water of these tube wells (4,5,9 and 23) should not be used for drinking purposes.

4.0 Conclusions and recommendations

- 1) The analysis results of Fazilka drain water and pond (near village Beriwalla) water samples collected by the Monitoring committee (constituted by Hon'ble NGT) on 06.01.2020 were found containing high values of BOD,COD, TDS and Faecal Coliform, which may be due to discharge of untreated sewage of the towns/inhabitation area located in the catchment area of the drain and pond.

The Monitoring Committee is of the view that the water quality in the drain and pond water shall be improved only after the installation of STPs for the treatment of sewage of the towns/ inhabitation area located in the catchment area of these drains.

The status w.r.t installation of STPs for the towns located in the catchment area of the drains and recommendations made by Monitoring Committee in this regard are as under.

- **For the treatment of sewage of the towns namely Ferozpur, Jaitu and Gidarbaha, STPs have been completed and these are under stabilization.**
 - ***The Monitoring Committee recommends that should be commissioned by 15/5/2020***
- **STPs for Kotkapura should be Installed by 31.7.2020**
- **2 STPs for Guruharsahai should be installed by 31.8.2020.**
- **1 STP for Faridkot, where land acquisition process has been completed, should be completed by 31.12.2020.**
- **5 STPs for 5 towns (Arniwala, Mallaanwala, Mudki, Mamdot and Nihal Singh Wala) should be completed by 31.12.2020.**
- **5 STPs for 4 towns (Badhni Kalan, Kot Ise Khan, Fatehgarh Panchtoor and Bariwala) for which funds are being tied up, should be completed by 31.12.2020. The matter regarding release of funds for the installation of STPs for the towns Badhni Kalan, Kot Ise Khan and Faterhgarh Panjtoor has been taken up by the Deputy Commissioner Moga and for Beriwal town, Deputy Commissioner Sri Muktsar Sahib has taken up the matter with State Govt.**

Note: With regard to time schedule for installation of STPs for the towns as mentioned above, it is clarified that these timelines were fixed at the time of meeting held on 7/1/2020 but keeping in view the extra ordinary circumstances during this Covid 19 pandemic, PWSSB or concerned Municipal Councils are free to make request to Hon'ble NGT for extension of time limits for completion and commissioning of the above said STPs.

2) In order to keep strict vigil on the industries discharging any treated/untreated industrial effluent into any drain/nallah/river, PPCB has reported that the Board is keeping continuous vigil on the industries and is taking strict action against the industries for discharging any treated/untreated industrial effluent into any drain/nallah/river which ultimately leads to river Sutlej.

In the month of January-2020, the officers of PPCB have visited the industry namely M/s Kathpal Daries (unit 2), village Kokri Phoola Singh, Tehsil and District Moga on 30.1.2020 and it was found discharging its untreated effluent into nearby drain and accordingly

action for closure under the provisions of Water Act, 1074 is under consideration of the Board.

3) In order to assess the water quality data of ground water and drains and to draw their correlation with each other, PPCB has engaged the services of Dr. D.D. Basu, Former Additional Director and Dr. J.S. Kamyotra, Former Member Secretary, both of Central Pollution Control Board, New Delhi as Experts. The Experts have visited the area of Fazilka on 08.03.2020 and have also gone through the earlier water quality data. However, due to the commencement of restrictions imposed by the Govt. in mid of March 2020 due to Covid-19/Coronavirus crisis, the experts are not able to submit the assessment report. The experts have assured to submit the report to the Board after the end of ongoing lockdown/curfew restrictions imposed by the Govt. due to Covid-19/Coronavirus crisis. ***Further report in this regard shall be submitted after the receipt of the report from PPCB***

4) In order to provide in bioremediation technology for the towns where no sewerage system has been installed so far, PPCB has taken up the matter with ULBs namely Arniwala, Mallaanwala, Mudki, Mamdot, Nihal Singh Wala, Badhni Kalan, Kot Ise Khan, Fatehgarh Panchtoor and Beriwala.

The Monitoring Committee recommends these ULBs should provide in in- situ bioremediation technology to treat the sewage of the towns (Arniwala, Mallaanwala, Mudki, Mamdot, Nihal Singh Wala, Badhni Kalan, Kot Ise Khan, Fatehgarh Panchtoor and Beriwala) at the earliest.

5) In order to restrict the inflow of the effluent in the pond to avoid the formation of large pond, the Department of water resources had closed the regulator installed at Sabuana drain with gunny bags as a temporary arrangements as reported by PPCB on 17/1/2020 so as to divert the effluent towards the creek leading to river Sutlej. But now the regulator has been made opened as observed by PPCB on 17/4/2020 and effluent was flowing into Sabuana drain leading to pond near the border.

The Monitoring Committee recommends that Chairman PPCB shall take up the matter with Principal Secretary, Department of Water Resources to close the regulator installed at Sabuana drain so as to divert the effluent towards the creek leading to river Sutlej and no stagnation in the form of big pond may occur.

6) In order to maintain regular flow in Fazilka distributary and Kerian minor to ensure availability of water for irrigation for whole of the year till the completion and commissioning of STPs of all the towns of the Districts, **the Monitoring Committee recommends that Deputy Commissioner, Fazilka shall take up the matter with Department of Water Resources through**

Principal Secretary, Department of Science, Technology and Environment, Punjab within 15 days.

- 7) The crop yield data provided by Chief Agriculture Officer for the last 3 years (2016-17, 2017-18, and 2018-19) indicate that no significant reduction in crop yield has been observed. However, for the comparison purposes of crop yield data, Chief agriculture officer has not submitted the data of the same villages for the last 3 years.

The Monitoring Committee recommends that Chief Agriculture Officer Fazilka should submit the crop yield data of the same villages for the last 3 years so that comparison of the crop yield data may be made.

- 8) The Monitoring Committee during its meeting with the Distt. Level Officers of Distt. Fazilka and other adjoining Districts on 7/1/2010 at Fazilka had directed that the Principal Secretary, Department of Water Resources, Punjab, shall take up the matter with the Ministry of Water Resources, Government of India, New Delhi to take up the matter with the concerned Ministry of Government of Pakistan through Ministry of External Affairs, Govt. of India to open the Fazilka drain, which is presently has been closed at the borderline of the countries, to make free flow in the river Sutlej so as to avoid stagnation and seepage in the Fazilka area. However, no response has been received from Department of Water Resource.

Therefore, the Monitoring Committee recommends that Chief Secretary, Punjab shall take up matter with the Ministry of Water Resources, Government of India, New Delhi to further take up the matter with the concerned Ministry of Government of Pakistan through Ministry of External Affairs, Govt. of India to open the Fazilka drain, which is presently has been closed at the borderline of the countries, to make free flow in the river Sutlej so as to avoid stagnation and seepage in the Fazilka area.

- 9) In order to ensure the effective operation of STPs of the towns namely Shri Mukatsar Sahib and Jalalabad towns, Chairman PPCB shall take up the matter with the Department of Water Supply and Sanitation to hand over the operation and maintenance of these STPs to Punjab Water Supply and Sewerage Board, being an Executing Agency in this regard, so that these STPs may be operated efficiently.
- 10)** The analysis results of 6 ground water samples (hand pump samples) collected by Monitoring Committee on 07.01.2020 and analyzed by the Laboratory of PPCB indicate that the parameters BOD and Faecal Coliform have not been detected in any of the 06 ground water samples. The values of TSS and COD varying between 5-22 mg/l and 6-12 mg/l, respectively, have been found in 04 hand pump samples. The values of TDS in all the hand pump

samples have been found varying between 2430-3041 mg/l, which are higher than the permissible limits of 2000 mg/l and desirable limits of 500mg/l and these may be due to geogenic reasons in the area. In the ground water samples of 02 hand pumps, the values of TDS have been observed as 1553mg/l and 1932mg/l.

Therefore, the Monitoring Committee concludes that the Ground Water from the hand pumps of sh. Lachhman Dass s/o Sh. Bala Ram of Village Beriwalla and hand pump installed in the house of Kala Singh s/o Sh. Jala Singh of village Asafuralaof may be utilized for domestic usage. The ground water of 4 hand pumps may not be utilized for domestic purposes. The Monitoring Committee also recommends that safe drinking water supply to the villagers of these villages may be supplied by the department of water supply and sanitation.

- 11) Civil surgeon Fazilka has submitted survey report of 10 villages in which health survey was organized from 24.01.2020 to 04.02.2020 and it was observed that total houses surveyed were 2802 having 6933 males, 6809 females, male child under 0-5 years: 598, female child under 0-5 years: 530 and total patients in 10 villages were found as 292. The survey report indicated that total 35 patients of scabies were found which were due to cold weather and unhygienic conditions and it had no link with contaminated ground water. 19 patients were found with cancer and main causes of the cancer were mentioned as use of tobacco, smoking, diet lacking and genetic factors. The other reasons for cancer were mentioned as hypertension, radiation exposure and life style related factors.

The Monitoring Committee recommends that Civil Surgeon, Fazilka and other Civil Surgeons of adjoining Districts shall continue to conduct health survey of the affected areas every year.

- 12) Deputy Director, Animal Husbandry, Fazilka has submitted his report through letter no. 669 dated 19.03.2020, wherein, it has been mentioned that no animal in 10 villages was found suffering from any skin disease and parasitic infestation.

The Monitoring committee recommends the department of Animal Husbandry shall continue to conduct health survey of animals of the affected villages every year

- 13) Department of Water Supply and Sanitation has submitted the analysis results of ground water samples (Tube well water samples) of 23 tube wells, collected in the year 2018 and 2019. These analysis results indicate that the values of the parameters namely TDS, Total Alkalinity, total hardness, calcium, chloride, fluoride and sulphate are within the permissible limits of 2000mg/l, 600mg/l, 600mg/l,

200mg/l, 1000mg/l, 1.5mg/l and 400mg/l, respectively, as per BIS 10500:2012. However, one sample of tube well of village Alamshah (S.No 23) was found containing fluoride as 2.5 mg/l against the permissible limits of 1.5mg/l. Also, 03 tube well samples (S.No 4, 5 and 9) were found containing sulphate as 502mg/l, 477mg/l and 502mg/l, which are higher than the permissible limits of 400mg/l. Therefore, the water of these tube wells (4, 5.9 and 23) should not be used for drinking purposes.

14) For lifting of treated wastewater for supplying to farmers for irrigation, the construction of channel for conveying treated effluent from last pond of STP to the storage tank was under construction as reported by PPCB, therefore the effluent sample could not be collected from this storage tank.

Therefore, Monitoring Committee recommends that PPCB shall collect effluent sample from the last storage tank of STP, Fazilka in the presence of farmers and Municipal Council, Fazilka in the first week of May, 2020 and submit the analysis results to Municipal Council Fazilka.

Sd/-
Dr. Babu Ram

Sant Babir Singh Seechwal

Sd/-
(S.C. Agrawal)

Sd/-
(Justice Jasbir Singh)
Former Judge,
Punjab & Haryana High
Court
Chairman
Monitoring Committee

Item No.09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 596 /2019

(With report dated 21.10.2019)

Vikram Ahuja

Applicant(s)

Versus

State of Punjab & Ors.

Respondent(s)

Date of hearing: 17.12.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER**

For Applicant(s): Mr. Maheravish Rein and Mr. Athar Ahmad,
Advocates

ORDER

A report was sought from a joint Committee comprising District Magistrate, Fazillka, Punjab State Pollution Control Board, Director Local Bodies, Punjab and Punjab Water Supply and Sewerage Board with reference to the prayer for taking steps for treatment of sewage and effluents in District Fazillka and adjoining Districts. According to the applicant, large scale discharge of untreated effluents was taking place in the drains resulting in contamination of ground water and affecting public health.

A report filed on 21.10.2019 by the joint Committee is that steps are being taken to set up STPs, ETPs and CETPs in the area. A meeting was held on 10.08.2019 which was presided over by District Magistrate, Fazillka where following decisions were taken:

“

- a) All the 26 nos. ULBs, villages and drains falling in five districts of Fazilka, Ferozepur, Faridkot, Moga and Sri Muktsar Sahib have been covered in the Sutlej Action Plan and time line have been given for completion of each work.
- b) PPCB Faridkot will provide copy of Clean River Sutlej action Plan to every Department at District Level along with the proceedings of the meeting.
- c) Scope of work be as per Sutlej Action Plan at district level and all the Departments will carry out the completion works as per the time lines for their district and submit action taken report in this regard after consulting their respective Head Office Government Level and getting the funds approved to execute the works, which will ultimately lead to redressal of the issues raised by the petitioner in the matter of O.A. No.596 of 2019.”

It is further stated that part of pollution is on account of old Fazillka drain flowing from Pakistan. Detailed study has to be undertaken with regard to water quality. The water quality was found to be of Class - E or even worst.

In view of the above, let further remedial measures be taken and progress report filed before the next date by e-mail at judicial-ngt@gov.in.

We also request the Monitoring Committee headed by Justice Jasbir Singh to look into the matter.

A copy of this order be sent to District Magistrate, Fazillka, Punjab State Pollution Control Board, Director Local Bodies, Punjab and Punjab Water Supply and Sewerage Board and the Monitoring Committee headed by Justice Jasbir Singh by e-mail for compliance.

List again on 22.04.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

Dr. Satyawan Singh Garbyal, EM

December 17, 2019
Original Application No. 596 /2019
SN



POLLUTION CONTROL BOARD VATAVARAN BHAVAN,
NABHA ROAD, PATIALA
WATER ANALYSIS REPORT

1. Laboratory Sample No.	SW 1663-1664/ H.O.Lab. Monitoring/2020
2. ULR Number	ULR-TC70451800000001789P
3. Name of Industry	Surface water samples collected by NGT Monitoring Committee in O.A. No 596 of 2019 Vikram Ahuja V/s SoP.
4. Name of Sample collecting Officer	Er. Rohit Singla, AEE
5. Designation of Officer authorizing Test	EE, RO.Faridkot
6. Type of Sample	Grab
7. Date & Time of Sample collection	06.01.2020
8. Date & Time of Sample receipt in Lab.	07.01.2020
9. Period of Analysis	07.01.2020 to 22.1.2020
10. Test Methods	As per relevant parts of IS:3025/Methods of APHA and IS 1622

Results

Sr. No.	Point of sample collection	From old fazilka drain area village jhangir, Distt Fazilka	From pond near village beriwala, Distt, Fazilka
1.	pH	8.5	8.4
2	Total Dissolved Solids mg/l	1608	1600
3	Electrical Conductivity μ S/cm	2472	2461
4	Chemical Oxygen Demand mg/l	165	268
5	Bio-Chemical Oxygen Demand mg/l	45	55
6	Total Suspended Solids mg/l	19	26
7	Total Hardness mg/l	320	272
8	Calcium mg/l	57	48
9	Magnesium mg/l	43	37
10	Total Coliform MPN/100ml	8400	9400
11	Fecal Coliform MPN/100ml	1700	2100

---End of Report---

K. S. Hood
23/1/2020
Analyzed by

M. Prasad/23/1/2020
Scientific Officer

Endst. No: 2814-16

Di. 24/1/2020

A copy of the above is forwarded to the:-

1. The Chairman Office of Executive committee, 5th tower, 4th floor, Forest Complex, Sector 68, Mohali
2. The Senior Environment Engineer, Punjab Pollution Control Board, Zonal Office, Bathinda.
3. The Environment Engineer, Punjab Pollution Control Board, Regional Office, Faridkot.

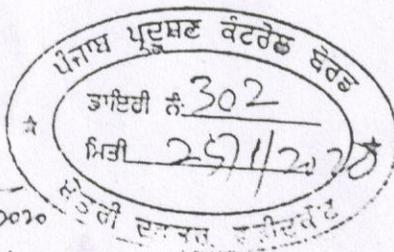
Asstt. Scientific Officer
23/1/2020

FR
25/1/20

AEE/LL

Mr. V. Singh

17/01/2020





**POLLUTION CONTROL BOARD VATAVARAN BHAVAN,
NABHA ROAD, PATIALA
GROUND WATER REPORT**

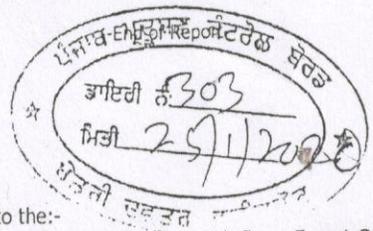
1. Laboratory Sample No.
2. ULR Number
3. Name of Industry
4. Name of Sample collecting Officer
5. Designation of authorizing Test
6. Date & Time of Sample collection
7. Date & Time of Sample receipt in Lab.
8. Period of Analysis
9. Test Methods

GW 353-358/ H.O.Lab./ G.W. Monitoring/2020
 ULR-TC70451800000001790P
 Ground Water samples collected by Regional Office,
 Faridkot
 Er. Rohit Singla, AEE
 NGT Monitoring Committee
 07.01.2020
 07.01.2020
 07.01.2020 to 22.01.2020
 As per relevant parts of IS:3025/IS:6122 &
 Methods of APHA

Sr. no.	Parameters	From Handpump installed in House of Sh. Satpal S/o Sh. Hira Ram, Vill Gharumi	From Handpump installed outside house of Nanak Chand S/o Ram, Vill Gharumi	From Handpump installed in house of Sh. Lachman Dass S/o Sh. Bala Ram, Vill Beriwala	From Handpump installed in House of Darshan S/o Dewan Vill Qadar Bakash	From Handpump installed near Govt Primary School, Vill Mumeke	From handpump installed in house of Kala Singh S/o Jala Singh, Vill Asafurala
1	pH	7.2	7.3	7.7	7.6	8.0	7.2
2	Electrical Conductance $\mu\text{s}/\text{cm}$	3890	4150	2099	3330	3660	2620
3	Total Suspended Solids mg/l	22	5	BDL	BDL	8	6
4	Total Dissolved Solids mg/l	2837	3041	1553	2430	2654	1932
5	Chemical Oxygen Demand mg/l	10	12	BDL	6	8	BDL
6	Bio-Chemical Oxygen Demand mg/l	BDL	BDL	BDL	BDL	BDL	BDL
7	Total Alkalinity as CaCO_3 mg/l	80	50	70	100	120	80
8	Total Hardness as CaCO_3 mg/l	602	699	274	657	186	462
9	Calcium mg/l	129	145	44	115	32	38
10	Magnesium mg/l	68	82	40	90	26	53
11	*Sodium mg/l	595	790	400	110	475	276
12	*Potassium mg/l	5	11	48	0.55	0.45	28
13	Chloride mg/l	660	820	160	440	490	280
14	*Total Coliform. MPN/100 ml	46	17	26	11	BDL	BDL
15	*Fecal Coliform MPN/100 ml	BDL	BDL	BDL	BDL	BDL	BDL

* Not covered under scope of NABL
 Note: BDL means Below Method Detection Limit.

Analyzed by *[Signature]*



[Signature] 23/11/2020
 Scientific Officer
 Dt. 24/11/2020

Endst. No: 2811-13

- A copy of the above is forwarded to the:-
1. The Chairman Office of Executive committee, 5th tower, 4th floor, Forest Complex, Sector 68, Mohali
 2. The Senior Environment Engineer, Punjab Pollution Control Board, Zonal Office, Bathinda.
 3. The Environment Engineer, Punjab Pollution Control Board, Regional Office, Faridkot

[Handwritten notes and signatures]
 25/11/20
 27/01/2020

[Signature]
 Asstt. Scientific Officer
 23/11/2020

emay
LFA
for file
RU
21/1/2020

Office of the Monitoring Committee
Constituted by Hon'ble National Green Tribunal in OA no. 916 of 2018 in the matter of Sobha Singh & others v/s State of Punjab and others and OA no. 606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016. (Office at, 4th floor, 5th tower, Forest Complex, Sector-68, Mohali)

To
The Deputy Commissioner,
Fazilka.

No. CMC /2020/316

Dated: 20/01/2020

Subject:- Report on compliance of order dated 17.12.2019 of the Hon'ble National Green Tribunal in OA no. 596 of 2019 in the matter of Vikran Ahuja V/s State of Punjab & others.

Please find enclosed herewith a report on compliance of order dated 17.12.2019 of the Hon'ble National Green Tribunal in OA no. 596 of 2019 in the matter of Vikran Ahuja V/s State of Punjab & others mentioning the visit to the drainage system carrying seepage/sludge and treated/ untreated sewage of towns falling the jurisdiction of Distt Fazilka, Ferozepur, Faridkot, Moga and Sri Muktsar Sahib and further culminating at Fazilka and minutes of the meeting with District level officers of Distt. Fazilka, Ferozepur, Faridkot, Moga and Sri Muktsar Sahib on 07.01.2020 for your kind information and necessary action please.

It is requested that the concerned officer be directed to convey the report of the monitoring committee to the Distt. Level officers of the concerned departments and Deputy Commissioner of Districts Ferozepur, Faridkot, Moga and Sri Muktsar Sahib to take necessary action on the issues relating to their departments and these departments may be asked to submit the action taken report within 15 days.

DA/as above

Babu Ram
Dr. Babu Ram
Technical Expert
Monitoring Committee
Dated. 20/01/2020

Endst. No.....317.....

A copy of the above is forwarded to the Chairman, Punjab Pollution Control Board, Patiala for information and necessary action please. He is requested to take necessary action on the items / issues relating to PPCB and action taken report be submitted within 15 days.

DA/as above

Babu Ram
Dr. Babu Ram
Technical Expert
Monitoring Committee
Dated. 20/01/2020

Endst. No.....318.....

A copy of the above is forwarded to the Chief Executive Officer, Punjab Water Supply & Sewerage Board, Sector-35, Chandigarh for information and necessary action please. He is requested to take necessary action on the items / issues relating to their department and action taken report be submitted within 15 days.

DA/as above

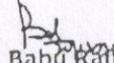
Babu Ram
Dr. Babu Ram
Technical Expert
Monitoring Committee

Endst. No. 319.....

Dated 20/01/2020

A copy of the above is forwarded to the Principal Secretary to Govt. of Punjab, Department of Water Resources, Chandigarh for information and necessary action please. He is requested to take necessary action on the Items / Issues relating to their department and action taken report be submitted within 15 days.

DA/as above


Dr. Babu Ram
Technical Expert
Monitoring Committee

Endst. No. 320.....

Dated 20/01/2020

A copy of the above is forwarded to the Principal Secretary to Govt. of Punjab, Department of Water Supply & Sanitation, Chandigarh for information and necessary action please. He is requested to take necessary action on the items / issues relating to their department and action taken report be submitted within 15 days.

DA/as above

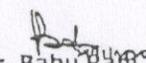

Dr. Babu Ram
Technical Expert
Monitoring Committee

Endst. No. 321.....

Dated 20/01/2020

A copy of the above is forwarded to the Principal Secretary to Govt. of Punjab, Department of Local Govt., Sector-35, Chandigarh for information and necessary action please. He is requested to take necessary action on the items / issues relating to their department and action taken report be submitted within 15 days.

DA/as above


Dr. Babu Ram
Technical Expert
Monitoring Committee

Endst. No. 322.....

Dated 20/01/2020

A copy of the above is forwarded to the Principal Secretary to Govt. of Punjab, Department of Science Technology & Environment, Chandigarh for information and necessary action please.

DA/as above


Dr. Babu Ram
Technical Expert
Monitoring Committee

Report on compliance of order dated 17.12.2019 of the Hon'ble National Green Tribunal in OA no. 596 of 2019 in the matter of Vikram Ahuja V/s State of Punjab and others.

The Hon'ble National Green Tribunal vide its order dated 17.12.2019 In OA no. 596 of 2019 in the matter of Vikram Ahuja V/s State of Punjab and others has passed certain orders along with following directions to the Monitoring Committee.

We also request the monitoring committee headed by Justice Jasbir Singh to look into the matter.

Accordingly, the Monitoring Committee made its plan to visit Fazilka area w.r.t points as mentioned in the petition filed by Vikram Ahuja in the Hon'ble NGT on 6.1.2020 and 7.1.2020 and to hold meeting with the District level officers including Deputy Commissioner of the concerned district to review the status on the issue as under.

- 1.0 Visit to the drainage system carrying seepage/sludge and treated/untreated sewage of towns falling in the jurisdiction of district Fazilka, Ferozepur, Faridkot, Moga and Sri Muktsar Sahib and further culminating at Fazilka area in compliance to the order dated 596/2019 in the matter of Vikram Ahuja V/s State of Punjab and others by the Monitoring Committee constituted by Hon'ble National Green Tribunal in OA no. 916 of 2018 in the matter of Sobha Singh and others V/s State of Punjab and others on 6.1.2020 and 7.1.2020.

The following were present during the visit to the area :-

a) Members of the Monitoring Committee

Sr. No.	Name & Designation of the officer in the department	Designation in the Monitoring Committee
1.	Justice Jasbir Singh, former Judge, Punjab & Haryana High Court	Chairman
2.	Sh. SC Agrawal, IAS, former Chief Secretary, Punjab	Member
3.	Sant Balbir Singh Seechewal	Member
4.	Babu Ram, Former Member Secretary, Punjab Pollution Control Board	Technical Expert, Monitoring Committee

b) Officers of Punjab Pollution Control Board

1. Sh. Harwinder Singh, SEE, ZO, BTI
2. Sh. Surjit Singh Dhaliwal, EE, RO, Faridkot.
3. Sh. Rohit Singla, AEE, RO, Faridkot.
4. Sh. Ravi Pal, AEE, RO, Bathinda.

c) Officer of Department of Water Resources

Sh. Pawan Kumar Sharma, Executive Engineer

d) Officer of Department of Water Supply & Sewerage Board

Sh. Harwinder Singh, Chief Engineer

e) Officer of Department of Soil and Water conservation

Sh. Hemant Jasuja, Sub Divisional Soil and Water conservator officer

f) Officer of Department of Rural Development and Panchayat

Sh. Ranjit Singh, DDPO, Fazilka

1.1 Visit to the area on 6.1.2020 and 7.1.2020

The monitoring committee constituted by the Hon'ble National Green tribunal in OA no. 916 of 2018 in the matter of Sobha Singh and others V/s State of Punjab and others alongwith officers of the other departments visited the drainage system of Fazilka and its adjoining area in compliance to order dated 17.12.2019 in OA no. 596 of 2019 in the matter of Vikram Ahuja V/s State of Punjab and others on 6.1.2020 and 7.1.2020. During visit, the Executive Engineer, Department of water Resources (drainage) apprised the committee about the drainage network of the area as under:

- Drainage network of Jalalabad area (Jalalabad main drain, Jalalabad Mauzam drain and Sutlej Creek)
 - Drainage network of Fazilka area having Fazilka drain, Mauzam DCB (for defence purposes), Sabuana drain, Sabuana distributory (for defence purposes) and old Fazilka drain
 - Merging point of Sabuana drain, Ditch channel and Abulkhurana outfall drain
- During visit to the area, the Monitoring Committee visited the following drains:

1. Old Fazilka drain
2. Sabuana drain
3. Ditch Channel
4. Accumulated mixed water in the form of pond.

The residents of nearby villages and Sh. Vikram Ahuja informed that Seepage and wastewater of all the drains of Fazilka area are collected in this big pond where the mixed water is accumulated and has become the source of contamination of groundwater and less yield of crops.

In order to assess the quality of mixed water accumulated in the form of pond, the Monitoring Committee collected the water samples on 6.1.2020 from the following drains.

1. Old Fazilka drain near Village Jhanger
2. Pond (Stagnated Water) near Beriwalla

Further, in order to assess the water quality of groundwater of affected villages as mentioned in OA no. 596/2019 in order dated 17.12.2019, in the matter of Vikram Ahuja V/s State of Punjab and others, the Monitoring Committee collected the groundwater samples on 7.1.2020 from the following points.

1. From the handpump having depth 35 feet installed in the house of Sh. Satpal s/o Sh. Hira Ram, Village Gharumi.

2. From the handpump having depth 32 feet Installed outside house of Sh. Nanak Chand s/o Sh. Chamba Ram, Village Gharuml.
3. From the handpump having depth 30 feet Installed in the house of Sh. Lachhman Dass s/o Sh. Bala Ram, Village Berlwala.
4. From the handpump having depth 35 feet Installed in the house of Sh. Darshan s/o Sh. Diwan, Village Qadar Baksh.
5. From the handpump having depth 40 feet Installed near Govt. Primary School, Village Mumbeke.
6. From the handpump having depth 40 feet Installed in the house of Sh. Kala Singh s/o Sh. Jalla Singh, Village Asafwala.

These drain samples and ground water samples have been sent to PPCB, Lab, Patiala for analysis of varlous parameters. The analysis results are awalted. The report will be concluded after the receipt of the analysis results.

2.0 Meeting with the District level Officers & District Level Special Task Force of District's Fazilka, Ferozepur, Faridkot, Moga and Sri Muktsar Sahib on 07.01.2020 in the committee room of Deputy Commissioner complex, Fazilka by the Monitoring Committee constituted by the Hon'ble National Green Tribunal in OA no. 916 of 2018.

The list of the participants is as per Annexure – 1.

The Chairman of the Monitoring Committee apprised the District Level officers about the important directions given by the Hon'ble NGT in its order dated 6.12.2019 (uploaded on 12.12.2019) in OA no. 916 of 2018 in the matter of Sobha Singh and others V/s State of Punjab and others and emphasized that the directions of the Tribunal in OA no. 673 of 2018 vide order dated 6.12.2019 is also applicable in river Sutlej particularly w.r.t adherence to the timelines to ensure atleast insitu remediation as an interim arrangement till 31.3.2020 failing which compensation will be payable from 1.4.2020 by the State which may be recovered from the concerned erring polluters/officers and ensuring full compliance of the action plans by 31.3.2021 failing which compensation will be payable in terms of said order.

Further, the chairman of the Monitoring Committee also informed that the Hon'ble tribunal in para number 15 of its order dated 6.12.2019 has issued the following directions.

- (i) 100% treatment of sewage may be ensured as directed by this Tribunal vide order dated 28.08.2019 in O.A. No. 593/2017 by 31.03.2020 atleast to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of the States/UTs will be liable to pay compensation as already directed vide order dated 22.08.2019 in the case of river Ganga i.e.

Rs. 5 lakhs per month per drain, for default in In-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP.

- (ii) *Timeline for completing all steps of action plans including completion of setting up STPs and their commissioning till 31.03.2021 in terms of order dated 08.04.2019 in the present case will remain as already directed. In default, compensation will be liable to be paid at the scale laid down in the order of this Tribunal dated 22.08.2019 in the case of river Ganga i.e. Rs. 10 lakhs per month per STP.*

Therefore, the Chairman of the Monitoring Committee directed that all the concerned officers to complete the works relating to control of pollution in river Sutlej and Beas within the time schedule as mentioned in order dated 6.12.2019 in OA no. 673 of 2018 and OA no. 916 of 2018.

Thereafter, the officers of the concerned department submitted the status report w.r.t steps taken/to be taken to tackle the pollution problem of Fazilka area as under:

2.1 Punjab Pollution Control Board

It was apprised in the meeting that in OA no. 596 of 2019 in the matter of Vikram Ahuja V/s State of Punjab and others, the petitioner has raised the issue w.r.t drains carrying sewage of towns and villages of district Fazilka and other nearby districts of Ferozepur, Sri Muktsar Sahib, Faridkot and Moga are discharged into drains flowing into Fazilka area where these drains culminate at Indo-Pakistan and due to blocking of flow of these drains, it has resulted into accumulation of polluted water in large area of district Fazilka at the border and seeping into underground water thereby causing underground water pollution and relating to environment damage to human health and agriculture.

It was further informed as under:

In Fazilka and other nearby Districts Ferozepur, Faridkot, Moga and Sri Muktsar Sahib, as mentioned in the OA no. 596/2019 in the matter of Vikram Ahuja V/s State of Punjab & Others, 26 Urban Local Bodies (ULB's) and about 200 villages have their discharge into drainage network of river Sutlej.

By

Out of these 26 ULB's, the status of STPs is as under:

- ✓ In 16 towns, STP's have been commissioned / under construction / stabilization.
- ✓ 9 town having no sewerage system / STP.
- ✓ 1 town has no land for STP.
- ✓ No Industry discharges its untreated / treated effluent into any drain leading to river Sutlej.

It was further informed by him that in order to co-relate the water quality of ground water samples with the water quality of drains, there is need to get the expert opinion of any reputed agency.

2.2 Punjab Water Supply & Sewerage Board

The representative of Punjab Water Supply & Sewerage Board informed as under:

- 8 STP's for 7 towns (Abohar, Makhu, Zira, Talwandi Bhai, Moga, Dharmkot and Malout:2 STPs) having total installed capacity 103 MLD are being maintained by the PWSSB and are functioning well.
- For utilization of treated sewage of STP Malout (Bhagwanpura) of capacity 3 MLD, irrigation system has been installed. Desilting of WSP ponds done in the month of December, 2019 and it is giving better results.
- 3 STPs for 3 towns (Ferozepur: 18 MLD, Jaito: 6 MLD and Gidderbaha: 7 MLD) are at completion stage and likely to be stabilized by 31.3.2020.
- 2 STPs for Kotkapura (8 MLD and 6 MLD) shall be completed by 31.7.2020.
- 2 STPs for Guruharsahal (4 MLD and 1 MLD) shall be completed by 31.8.2020.
- For 1 STP for Faridkot (14 MLD), land acquisition processes have been completed and construction of the same shall be completed within 1 year.
- For 5 towns (Arniwal, Mallaanwala, Mudki, Mamdot and Nihal Singh Wala), DPR have been prepared but funds are yet to be released.
- For 4 towns (Badhni Kalan, Kot Ise Khan, Fatehgarh Panchtoor and Bariwala), funds are yet to be tied up.

It was further informed by the Executive Officer, Municipal Council, Fazilka that desilting of the pond of WSP has been completed recently and now the STP is functioning properly. Further, STP Fazilka shall be enhanced to 13 MLD capacity by adopting new technology for which Rs. 13 crore shall be spent.

2.2.1 Department of Water Supply and Sanitation

It was apprised that STPs for Jalalabad, Bhaga purana and Shri Muktsar Sahib are being operated and maintained by Department of Water Supply and Sanitation.

2.3 Department of Water Resources (Drainage)

The Executive Engineer, Department of Water Resources (Drainage) apprised as under:

- In drainage network of Jalalabad area, treated sewage of Jalalabad STP is discharged into Jalalabad main drain further leading to Jalalabad Muzam drain.
- With regard to drainage network of Fazilka area, it was informed that Muzam-DCB drain and Sabuana distributaries have been constructed for defense

purposes. Fazilka drain has its flow towards pond where large quantity of water has been accumulated and is stagnating.

- The discharge of STP Fazilka is towards Fazilka drain near village Kabulshah Hlthar, which further leads to large pond.
- The maximum discharge of Sabuana drain upstream of RD 29430 is 910 cusec, Abul Khurana out fall at RD 29430 is 915 cusec and the downstream of Sabuana drain, the discharge is 422 cusec and Ditch channel has discharge of 1403 cusec.

2.4 Department of Soil and Water Conservation

It was apprised as under:

- In 5 towns, 6 STPs (Malout-1, Muktsar Sahib-1, Muktsar Sahib-2, Dharamkot, Jalalabad, Fazilka) having total discharge of 39 MLD to cater 1395 hectare land, irrigation schemes have been commissioned.
- In 8 towns for 8 STPs (Moga, Bagha Purana, Abohar, Muktsar Sahib-3, Malout-2, Talwandi Bhai, Ferozpur and Zira), having total discharge of 99.5 MLD, irrigation projects have been prepared and funds are tied up.
- In 10 towns for 12 STPs (Guru Har Sahai, Guru Har Sahai, Jaito, Kotkpora, Kotkpora, Faridkot, Gidderbaha, Malout, Arniwala, Nihal Singh Wala, Makhu and Moga) having total discharge of 77 MLD, funds have not been tied up.

However, the department has not given details about installation/laying of irrigation schemes for 3 towns.

2.5 Department of Agriculture

Chief Agriculture Officer, Fazilka claimed that as per the record, yield of crop has not been reduced in the last 2 years in the villages as mentioned in the petition.

2.6 View points of Deputy Commissioners.

Be The Deputy Commissioner's Faridkot, Ferozpur, Moga & Sri Muktsar Sahib apprised that they are regularly holding monthly meeting with the officers of various departments, wherein activities such as status of installation of STP's, disposal of treated / untreated sewage, monitoring of effluent treatment plants by the Industries are discussed and the officers are requested to accelerate all the activities to complete the activities relating to their department within the time schedule.

After detailed deliberation, the Chairman of the Monitoring Committee directed as under:

1. PPCB shall ensure that no industry is discharging its treated/ untreated Industrial effluent into drain / nallah / river.

2. PPCB shall engage an expert to assess the water quality data of ground water and drains for its co relation with each others. The Sub Committee constituted by the Deputy commissioner Fazilka shall submit its conclusive report within 2 months.
3. PPCB shall monitor the performance of existing STPs on monthly basis and action against the defaulting STPs may be taken under provisions of Water Act, 1974.
4. Department of Water Supply and Sewage Board shall install and commission STPs for the towns as under:
 - STPs for 3 towns namely Ferozpur, Jalto and Gidderbaha shall be installed by 31.3.2020.
 - 2 STPs for Kotkapura shall be installed by 31.7.2020
 - 2 STPs for Guruharsahal shall be installed by 31.8.2020.
 - 1 STP for Faridkot, where land acquisition process has been completed, shall be commissioned by 31.12.2020.
 - 5 STPs for 5 towns (Arniwal, Mallaanwala, Mudki, Mamdot and Nihal Singh Wala) for which funds are yet to be released shall be installed by 31.12.2020
 - 5 STPs for 4 towns (Badhni Kalan, Kot Ise Khan, Fatehgarh Panchtoor and Bariwala) for which funds are yet to be tied up, shall be completed by 31.12.2020
5. For the release of funds for the installation of STP's, where the funds have not been tied up so far, the concerned Deputy Commissioner's shall take up the matter with State Govt.
6. The Municipal Council, Fazilka will construct a storage tank after WSP within 2 months from where treated wastewater will be lifted for supplying to farmers so that the settled sludge is not carried away with the treated effluent. PPCB will collect the effluent samples after 2 months in the presence of farmers and Municipal Council, Fazilka to check the adequacy of STP's.
7. As per the direction of the Hon'ble NGT, in-situ bio-remediation technology be adopted immediately where no sewerage system has been laid so far to have its connectivity with STP.
8. In order to reduce the inflow of the effluent in the pond, the department of water resources shall examine the issue with regard to closing of regulator installed at Sabuana drain so as to divert the effluent towards the creek leading to river Sutlej.

Be

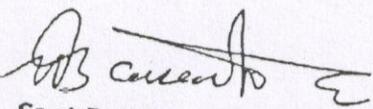
9. The Department of Water Resources in consultation with Deputy Commissioner, Fazilka shall maintain regular flow in Fazilka distributary and Kerian minor to ensure availability of water for Irrigation for whole of the year till the completion and commissioning of STP's of all the towns of the Districts.
10. The Chief Agriculture Officer, Fazilka shall collect the data with regard to yield of crops in the affected area over the years and details of the villages from where the data was collected and submit the same to the Deputy Commissioner, Fazilka as well as to the Monitoring Committee.
11. Deputy Commissioner, Fazilka in coordination with concerned Municipal Councils and Punjab Water Supply Sewerage Board shall sort out the issues with regard to STPs of Shri Muktsar Sahib and Jalalabad towns.
12. The Principal Secretary, Department of Water Resources, Punjab, may take up the matter with the Ministry of Water Resources, Government of India, New Delhi to take up the matter with the concerned Ministry of Government of Pakistan through Ministry of External Affairs, Govt. of India to open the Fazilka drain, which is presently has been closed at the borderline of the countries, to make free flow in the river Sutlej so as to avoid stagnation and seepage in the Fazilka area. A provision in this regard was inserted in para (4) of Article-IV of "Indus Water Treaty, 1960 which reads as under:

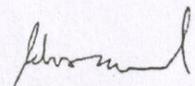
Para (4) of article - IV of "the Indus Water Treaty, 1960 reads as under:-

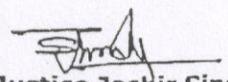
"Pakistan shall maintain in good order its portions of the drainages mentioned below with capacities not less than the capacities as on the effective Date:-

- i. Hudiana Drain
- ii. KasurNala
- iii. Salimshah jDrain
- iv. Fazilka Drain."


Dr. Babu Ram


Sant Balbir Singh Seechewal


S.C. Agrawal


Justice Jasbir Singh,
Former Judge of Punjab
and Haryana High Court,

No. G80-81 /NGT

Date 18/03/2020

To

Environment Engineer,
Punjab Pollution Control Board,
Faridkot.

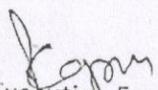
Subject Report on compliance of order dated 17.12.2019 of the Hon'ble National Green Tribunal on OA no. 596 of 2019 in the matter of Vikram Ahuja v/s State of Punjab & others.

Ref:- NGT Monitoring Team letter No. 140-77/LFC/LFA dated 04/02/2020

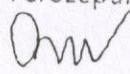
With reference to your above said letter, the Proportionate Regulator was temporarily closed by E.C. Bags (Copy attached as Annexure-1). Now villagers of village Kerian vide application dated 03-02-2020 has requested to release water in Sabuana Drain for irrigation purpose and also to prevent sand mining by illegal means (copy attached as Annexure-2). The illegal sand mining is being done near village Muthianwali from the drain. This has been also intimated to SSP, Fazilka (copy attached as Annexure-3).

So in above circumstances, it is required to open the proportionate regulator. So please get the directions from the NGT monitoring committee and intimate please.

DA/- As above


Executive Engineer,
Drainage Construction Division,
Ferozepur at Fazilka.

CC:-


Deputy Commissioner, Fazilka for information and necessary action please.

ਵੱਲੋਂ

ਮੁੱਖ ਖੇਤੀਬਾੜੀ ਅਫਸਰ
ਫਾਜ਼ਿਲਕਾ।

ਸੇਵਾ ਵਿਖੇ

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,
ਪ੍ਰਦੂਸ਼ਨ ਕੰਟਰੋਲ ਬੋਰਡ
ਫਾਜ਼ਿਲਕਾ।

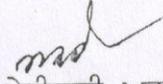
ਨੰਬਰ:- 1418 ਮਿਤੀ:- 16/03/2020

ਵਿਸ਼ਾ:- ਵਿਕਰਮ ਅਹੂਜਾ ਬਨਾਮ ਐਨ.ਜੀ.ਟੀ ਕੇਸ ਸਬੰਧੀ।

ਹਵਾਲਾ:- ਆਪ ਜੀ ਵੱਲੋਂ ਮਿਤੀ 16-03-2020 ਨੂੰ ਜੁਬਾਨੀ ਰਿਪੋਰਟ ਦੀ ਮੰਗ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਦੇ ਸਬੰਧ ਵਿਚ ਮਿਤੀ 07-01-2020 ਨੂੰ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਫਾਜ਼ਿਲਕਾ ਦਫਤਰ ਵਿਖੇ ਹੋਈ ਮੀਟਿੰਗ ਵਿਚ ਜਾਰੀ ਹਦਾਇਤਾਂ ਦੇ ਸਨਮੁੱਖ ਪਿਛਲੇ 3 ਸਾਲਾਂ ਦੌਰਾਨ ਬਾਰਡਰ ਏਰੀਏ ਦੇ ਨਾਲ ਲਗਦੇ ਪਿੰਡਾਂ ਵਿਚ ਵਿਭਾਗ ਵੱਲੋਂ ਰੈਂਡਮ ਤਰੀਕੇ ਨਾਲ ਕਰਵਾਏ ਗਏ ਫਸਲ ਕਟਾਈ ਤਜਰਬਿਆਂ ਦੇ ਅਧਾਰ ਤੇ ਫਸਲਾਂ ਦੇ ਔਸਤ ਝਾੜ ਅਤੇ ਜਿਲੇ ਦੇ ਔਸਤ ਝਾੜ ਦੇ ਅੰਕੜੇ ਨਾਲ ਨੱਥੀ ਕਰਕੇ ਆਪ ਜੀ ਨੂੰ ਭੇਜੇ ਜਾਏ ਹਨ।

ਨੱਥੀ ਰਿਪੋਰਟ 1 ਸਫਾ


ਮੁੱਖ ਖੇਤੀਬਾੜੀ ਅਫਸਰ
ਫਾਜ਼ਿਲਕਾ।

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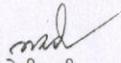
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ANNEXURE-6

ਟਾਈ ਤਜਰਬਿਆਂ ਅਨੁਸਾਰ ਝਾੜ ਅਤੇ

ਜਿਲਾ ਫਾਜ਼ਿਲਕਾ ਦੇ ਅੰਤਰਰਾਸ਼ਟਰੀ ਸਰਹੱਦ ਨਾਲ ਲਗਦੇ ਪਿੰਡਾਂ ਵਿਚ ਪਿਛਲੇ 3 ਸਾਲਾ ਦੌਰਾਨ ਕੀਤੇ ਗਏ ਫਸਲ ਕਟਾਈ ਤਜਰਬਿਆਂ ਅਨੁਸਾਰ ਝਾੜ ਅਤੇ ਜਿਲੇ ਦਾ ਕੁੱਲ ਔਸਤ ਝਾੜ

ਸਾਲ	ਝੋਨਾ			ਕਣਕ		
	ਬਾਰਡਰ ਵਾਲੇ ਪਿੰਡ ਜਿੰਨਾ ਵਿਚ ਫਸਲ ਕਟਾਈ ਤਜਰਬੇ ਕਰਵਾਏ ਗਏ	ਬਾਰਡਰ ਵਾਲੇ ਪਿੰਡਾਂ ਵਿਚ ਔਸਤ ਝਾੜ (ਕਿਲੋਗ੍ਰਾਮ/ਏਕੜ)	ਜਿਲੇ ਦਾ ਔਸਤ ਝਾੜ (ਕਿਲੋਗ੍ਰਾਮ/ਏਕੜ)	ਬਾਰਡਰ ਵਾਲੇ ਪਿੰਡ ਜਿੰਨਾ ਵਿਚ ਫਸਲ ਕਟਾਈ ਤਜਰਬੇ ਕਰਵਾਏ ਗਏ	ਬਾਰਡਰ ਵਾਲੇ ਪਿੰਡਾਂ ਵਿਚ ਔਸਤ ਝਾੜ (ਕਿਲੋਗ੍ਰਾਮ/ਏਕੜ)	ਜਿਲੇ ਦਾ ਔਸਤ ਝਾੜ (ਕਿਲੋਗ੍ਰਾਮ/ਏਕੜ)
2016-17	ਪੱਕਾ ਚਿਸਤੀ, ਕਾਦਰ ਬਖਸ਼	1818	2102	ਪੱਕਾ ਚਿਸਤੀ, ਕਾਦਰ ਬਖਸ਼	2168	1977
2017-18	ਇਸ ਸੀਜਨ ਦੌਰਾਨ ਇਹਨਾਂ ਪਿੰਡਾਂ ਵਿਚ ਕੋਈ ਫਸਲ ਕਟਾਈ ਤਜਰਬਾ ਨਹੀਂ ਕੀਤਾ ਗਿਆ			ਆਵਾ	1984	1917
2018-19	ਮੁਹਾਰ ਜਮਸ਼ੇਰ, ਕੋਠਾ	2040	1966	ਮੁਹਾਰ ਜਮਸ਼ੇਰ, ਕੋਠਾ	2138	2024
2019-20	ਬੇਰੀਵਾਲਾ, ਮੁੱਠਿਆਂਵਾਲੀ	1620	1851	ਹਾੜੀ ਦੀਆਂ ਫਸਲਾਂ ਪੱਕਣ ਉਪਰੰਤ ਫਸਲ ਕਟਾਈ ਤਜਰਬੇ ਕੀਤੇ ਜਾਣਗੇ।		


 ਮੁੱਖ ਖੇਤੀਬਾੜੀ ਅਫਸਰ
 ਫਾਜ਼ਿਲਕਾ (ਫ)

ਦਫ਼ਤਰ ਸਿਵਲ ਸਰਜਨ, ਫਾਜ਼ਿਲਕਾ

Ph. 01638-264105, Email: civilsurgeonfazilka@gmail.com

Annexure C

ਸੇਵਾ ਵਿਖੇ,

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਫਾਜ਼ਿਲਕਾ।

ਨੰ./ਸਟੈਨੋ.ਟ੍ਰ.ਸਿ.ਸ.ਫਾਜ਼ਿ/20/215

ਮਿਤੀ. 11/02/2020

ਵਿਸ਼ਾ:

Q.A.No.596 of 2019-Vikram Ahuja V/s State of Punjab & Ors.
pending before the Hon'ble NGT, New Delhi .

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਿਤੀ 23.12.2019 ਨੂੰ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਫਾਜ਼ਿਲਕਾ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਹੋਈ ਮੀਟਿੰਗ ਵਿੱਚ ਉਨ੍ਹਾਂ ਵਲੋਂ ਦਿੱਤੇ ਆਦੇਸ਼ਾਂ ਮੁਤਾਬਿਕ 10 ਪਿੰਡਾਂ ਦਾ ਸਿਹਤ ਵਿਭਾਗ ਬਲਾਕ (ਤੱਬਵਾਲਾ ਕਲਾਂ) ਜ਼ਿਲ੍ਹਾ ਫਾਜ਼ਿਲਕਾ ਵਲੋਂ ਮੈਡੀਕਲ ਟੀਮਾਂ ਦੁਆਰਾ ਲੋੜੀਂਦਾ ਮੈਡੀਕਲ ਚੈਕਅਪ ਕੈਂਪ ਲਗਾਉਣ ਉਪਰੰਤ ਕੀਤੇ ਸਰਵੇ ਦੀ ਪ੍ਰਾਪਤ ਰਿਪੋਰਟ ਆਪ ਜੀ ਨੂੰ ਇਸ ਪੱਤਰ ਨਾਲ ਨੱਥੀ ਕਰਕੇ ਅਗਲੇਰੀ ਲੋੜੀਂਦੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ।

539/DA
20/12/2020

D.C. OFFICE, FAZILKA	
D.C.	
ADD (G)	
ADD (S)	
AC (G)	
AC (S)	
DRD	
Supd.	
DDPO	
Sup It.	LRA
Branch	
No. 132071	

19/02/2020

(Signature)
ਸਿਵਲ ਸਰਜਨ ਫਾਜ਼ਿਲਕਾ

18 FEB 2020

Survey Report of Ten villages

At a meeting on dated 23/12/2019 with NGT team and Civil Surgeon under chairmanship of Deputy Commissioner, Fazilka it was discussed that in ten villages respectively Suresh wala, Awa, Pakka Chisti, Gharumi, Qadar Baksh, Beriwala, Mumbe ke, Karni khara, Mauzam, Mohar Jamsher due to contaminated ground water, people are sick. A detailed survey of villages were conducted by a team comprising of Doctor's, multipurpose health supervisor, multipurpose health worker Male & Female and ASHA Worker. The survey was started on 24th January 2020 and completed on 4th February 2020 and following findings were observed-

Total Population- 14202

Total Houses Surveyed- 2802

Male- 6933

Female-6809

Male Child under 0-5- 598

Female Child under 0-5- 530

Pregnant women-106

Total patients in ten villages- 292

Name of Village	Scabies	Cancer	Chronic kidney disease	Heart failure	Cerebral Palsy/Mental retardation	Hemiplegia	Brain Tumor	Convulsions	Polio	Diabetes Mellitus	Enteric Fever	Diarrhea/Dysentery	Physically Handicapped	Hyperthyroidism/Hypothyroidism	Congenital Disorder	Tuberculosis	HIV	Hepatitis C	Hepatitis B	Hepatitis A&E
Karni Khara	0	0	0	0	0	0	0	2	0	16	0	0	0	1	4	4	0	0	0	0
Mohar Jamsar	11	0	1	2	0	0	0	1	0	1	1	0	0	0	0	1	0	0	0	0
Ben wala	0	0	2	1	0	0	0	0	1	2	0	0	0	0	0	0	0	0	0	0
Gharwal	5	0	1	1	1	1	0	0	0	4	0	0	0	5	0	0	0	0	0	0
Kadir Bakshi	1	0	0	0	0	0	0	1	0	2	0	0	0	0	1	0	0	0	0	0
Mumbhale	0	1	8	1	0	0	0	0	0	6	0	0	1	0	0	0	1	0	0	0
Palka Chini	0	3	13	0	0	0	0	0	0	13	0	0	0	0	0	2	0	1	1	0
Masran	5	5	2	23	0	0	0	0	11	4	0	0	8	2	1	5	3	2	1	0
Ara	1	3	4	1	0	0	0	0	4	9	0	0	6	2	0	4	1	0	0	0
Sweet Wala	11	5	7	2	2	0	0	0	0	6	0	0	4	0	0	1	0	0	0	0
Total	35	19	49	31	3	1	4	16	16	63	1	0	19	10	6	17	4	3	2	0

Total 35 patients of scabies are found which is due to cold weather and unhygienic conditions (unwashed towels, clothes). There is no linkage with contaminated ground water.

Total 19 patients of cancer (3 patient Ca Cervix, 2 patient Breast Cancer, 3 patient Ca Throat, 3 patient Ca Colon, 2 patient Renal cancer, 1 patient Ca Esophagus, 3 patient Leukemia, 1 patient multiple myeloma, 1 Ca Liver) are found. Main causes of above mentioned cancers are following-

- Tobacco
- Smoking

- Sexually transmitted diseases (Hep. B, Hep. C, HIV, Human Papilloma Virus)
- Diet lacking fruit and vegetables
- Obesity
- Genetic factors

Other causes

- Hypertension
- Radiation exposure
- Life style related factors

There is no direct linkage with contaminated ground water. Most of the patients are getting financial help of 1,50,000 from government under Mukh Mantri Punjab Cancer Raahat Kosh Scheme.

All patients of Coronary Artery Disease/ Heart Disease, Diabetes are under the age group of more than 45 yrs. These are life style related diseases and common after 45 yrs age. There is no any direct linkage with contaminated ground water and all the patients are under treatment.

Patients with Tuberculosis are under treatment and are getting treatment under National Tuberculosis Elimination Programme.

Cerebral Palsy is loss and impairment of motor function. It is caused by brain injury occurring during pregnancy, birth or within first 2-3 years of life, premature birth. Baby during pregnancy and during birth do not get enough blood, oxygen and other nutrients. Cerebral palsy affects body movements, muscle control, muscle coordination, muscle tone, reflex, posture and balance. It also impact fine motor skills, gross motor skills and oral motor functioning.

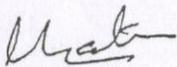
For patient with Cerebral Palsy Health department teams ANM/ MPH (M) are ensuring early registration, all antenatal check up, vaccination, health education, 100 tablets of Iron, folic acid and balance diet with protein and vitamin to pregnant woman. They are encouraging them for institutional delivery.

Mental Retardation refers to substantial limitations in present functioning and intellectual functioning level well below average and significant limitations in daily living skills.

All the polio patients are old cases of post Polio deficit and are above 30 yrs of age group. Most of the patients have been issued disability certificate and are getting pension. In every village EPI day is fixed to vaccinate the children.

Patients with HIV are under treatment from ART centre Ferozepur.

However, we had been sent the water samples of ten villages for Bacterial and chemical testing of ground water and result is awaited.


Civil Surgeon
Fazilka

Office of Dy. Director, Animal Husbandry, Fazilka

Room no 506-07, Fourth floor, SSP Block, DC Complex Fazilka
e mail id : ddahfazilka@gmail.com Tele fax 01638-260128

To

Environmental Engineer,
Regional Office Faridkot.

No 669. Date 19-03-2020.

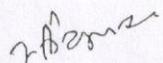
Sub: Proceedings of the sub committee held under the Chairmanship of Hon'ble District Magistrate, Fazilka on 24.12.2019 at 1:30 P.M in matter of O.A no. 596 of 2019 –Vikram Ahuja v/S state of Punjab & Ors. Pending before the Hon'ble National Green Tribunal, New Delhi..

Ref. Your E.mail on Wednesday, Jan 22, 2020 at 11:37 AM.

As per your letter no 5719-31, dated 31-12-2019. Village list mentioned in your letter were surveyed physically by our field staff they reported That No animal was found to be suffering from any skin disease and parasitic infestation.

The list of 10 villages surveyed is as under:-

1. Gharumi
2. Beriwala
3. Pacca Chisti
4. Qadar Baksh urf Nooran
5. Mumbeke
6. Sureshwala
7. Karni Khera
8. Awa urf Waryampura
9. Muazzam
10. Muhar Jamsher


Deputy Director animal husbandry
Fazilka.

ANNEXURE -9

Annexure E

Water Supply & Sanitation Department Water Testing Laboratory Fazilka												
Sr. No	Name of Block	Name of Scheme Village	Source of Scheme	Result date	Ph	TDS	Total Alkalinity	Total Hardness	Calcium	Chloride	Flouride	Sulphate
					Desirable limit 6.5 to 8.5	500	200	200	75	250	1	200
					Permissible limit	2000	600	600	200	1000	1.5	400
1	Fazilka	Hasta Kalan	T/W	12.7.18	7	693	300	150	20	120	1	156
2	Fazilka			21.1.19	7	741	320	170	28	150	0.5	
3	Fazilka	Walle Shah Uttar	T/W	4.1.19	7	777	350	210	60	150	1	172
4	Fazilka	Badha	T/W	20.2.19	7	1670	300	510	100	460	1	502
5	Fazilka	Ram Nagar Jatt Wali	T/W	26.2.19	7	1550	450	300	160	300	1	477
6	Fazilka	Kotha	T/W	6.8.18	7	1060	420	160	24	210	2	164
7	Fazilka			17.9.19	7	990	430	190	28	260	2	189
8	Fazilka	Beri Wala	T/W	13.3.19	7	1060	330	280	44	620	1	288
9	Fazilka	Pencha Wali	T/W	26.2.19	7	1700	350	460	180	420	1.5	502
10	Fazilka			22.7.19	7	1690	350	500	112	340	1	395
11	Fazilka	Shama Khan Ke	T/W	18.7.18	7	1300	400	360	60	310	1	205
12	Fazilka			17.9.19	7	1330	300	330	40	280	1	271
13	Fazilka	Saide Ke Hittar	T/W	18.9.19	7	563	280	190	40	200	0.5	90
14	Fazilka	Saleem Shah	T/W	10.12.18	7	1110	310	240	44	270	1	222
15	Fazilka			25.9.19	7	1060	330	260	48	300	1	
16	Fazilka	Mohar Khiva	T/W	18.7.18	7	1370	410	290	120	210	1	214
17	Fazilka			22.10.19	7	1380	300	350	60	400	1.5	296
18	Fazilka	Neolan 1st	T/W	12.7.18	7	526	200	250	60	200	0.5	115
19	Fazilka			24.10.19	7	523	290	240	32	180	0.5	65
20	Fazilka	Mahamond Pira	T/W	11.7.18	7	1220	270	300	40	300	1	214
21	Fazilka			15.11.19	7	1274	370	250	44	310	1	230
22	Fazilka	Alamshah	T/W	11.7.18	7	513	320	100	16	120	1.5	65
23	Fazilka			15.11.19	7	564	340	110	16	120	0.5	25
24	Fazilka	Shamshah Bad	T/W	15.11.19	7	1005	260	240	44	180	0.5	296
25	Fazilka	Ganjuana	T/W	11.7.18	7	723	290	170	32	150	1	140
26	Fazilka			15.11.19	7	775	300	180	36	160	0.5	131
27	Fazilka	Pacca Chisty	T/W	30.12.19	7	802	350	200	20	120	1.5	
28	Fazilka	Mube Ke Kadar Bakash	T/W	13.3.19	7	892	250	220	40	260	1	255
29	Fazilka			30.12.19	7	883	360	400	28	200	1	

Nil Nil 2 32 19 28 12
2 11

500 200 200 75 250 200
2000 600 600 200 1000 400

Sr. No	Name of Block	Name of Scheme Village	Source of Scheme	Result date	PH	TDS	Total Alkalinity	Total Hardness	Calcium	Chloride	Fluoride	Sulphate
					By open well	500	200	200	75	250	1	200
					Permissible limit	2000	500	500	200	1000	1.5	400
30	Fazilka	Awa	T/W	4.9.19	7	827	410	170	44	120	1	
31	Fazilka			30.12.19	7	837	350	300	36	270	1	
32	Fazilka	Theh Qalander	T/W	30.12.19	7.5	778	250	160	28	310	1	
33	Fazilka	Teja Ruhela	TW(W/S)	19.7.18	7	983	240	230	36	250	1.5	
34	Fazilka			30.12.19	7	1010	300	210	32	250	1	
35	Fazilka	Gharwal	T/W	27.5.19	7	1170	320	250	60	300	1	238
36	Fazilka			23.1.2020	7	1300	300	240	40	330	2	
37	Fazilka	Teja Ruhela	TW(W/S)	4.3.2020	7	992	230	170	32	240	1	183


 Sub Divisional Engineer,
 W/S & Sanitation Sub Div No 1
 Fazilka